

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 76/2009 CP 359/2008 in OA No. 297/2003

New Delhi this the 19th day of March, 2009

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman [J] Hon'ble Mr. N.D. Dayal, Member (A)

Ex. ASI Jagmal Singh, R/o RZH- 168, Raj Nagar-II, Gali No. 6, Palam Colony, Delhi.

... Applicant

(By Advocate Shri Arun Bhardwai)

VERSUS

- 1. Shri Y.S. Dadawal, Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- Shri Kanwar Ahmad, 2. Joint Commissioner of Police (Operation), PHQ I.P. Estate, New Delhi.
- 3. Shri P. Dass, Dy. Commissioner of Police, I.G.I. Airport, P.H.Q. I.P. Estate, New Delhi.

Respondents

(By Advocate Shri Ajesh Luthra proxy for Shri Ram Kawar)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J):

In view of the counter statement filed disclosing that the dues have already been paid, we close this application.

This is the 2nd contempt application arising out of the same 2. order. As such propriety demands that no further directions are passed.



3. Mr. Bhardwaj submits that as a fallout of the proceedings, the rightful claims of promotion of the officer, which would have been available from time to time are yet to be settled. We only make it clear that if he has any such grievances, the disposal of CP will not adversely affect the sustainability of such maters, as such. Notices stand discharged.

(N.D. Daya! Member (A)

(M. Ramachandran) Vice Chairman (J)

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